

8.

20.7.2000

Hon Mr Rafiq Uddin JM
Hon Mr M.P. Singh AM

None for the parties.
It appears that the applicant
has lost interest in prosecuting
this case. Hence the case is
dismissed in default.

WJ
AM

RM
JM

he

OA 1639/93

17.2.2000 Hon. Mr. Justice Neelam Sanjay Reddy, VC

On representations from the respondents
Counsel the case adjourned to 9.3.2000
for orders.

W
VC

W

09/3/2000

Hon. Mr. S.K.I. Naqvi, J.M.
Hon. Mr. M.P. Singh, A.M.

Shri A. K. Verma for the applicant.
None for the respondents. Heard, sufficient
reason shown to restore the U.A.. The M.A. No. 89/00
is allowed. The U.A. be restored to its original
number. List this case for hearing on 09/5/2000.

W
A.M.

/m.m./

J.M.

9.5.2000

Hon Mr S.K.I. Naqvi JM
Hon Mr M.P. Singh AM

Not reached. Adjourned to 19.7.2000
for hearing.

Boe
W